

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

TUESDAY, THE 05TH DAY OF MAY 2020 / 15TH VAISAKHA, 1942

CRL.M.C.TMP NO.17 OF 2020

CRIME NO. 718 OF 2020 OF KOTTARAKKARA POLICE STATION,
KOLLAM DISTRICT

PETITIONER/ ACCUSED:-

S AJITH KUMAR, S/O SUGATHAN AGED 49 YEARS,
PUTHANVILAVEEDU, KATTADI P.O,
POOYAPALLY VILLAGE,
KOTTARAKARATALUK,
KOLLAM DISTRICT.

BY ADVOCATE SRI. M.A MOHAMMED SIRAJ

RESPONDENT/DE-FACTO COMPLAINANT:-

1.THE STATE OF KERALA,
REP. BY PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM
PIN - 682 031

2.DEEPA RAMACHANDRAN, W/O LATE RAMACHANDRAN, AGED 50
YEARS,
VATTAKATTU HOUSE,
KIZAKKEKARA, KOTTARAKKARA VILLAGE,
NOW RESIDING AT VRINDAVAN HOUSE, UDAYA SHREE NAGAR,
90 A MADANADA ,
KOLLAM.

BY PUBLIC PROSECUTOR SRI. E.C.BINEESH

THIS CRL.M.C HAVING COME UP FOR ADMISSION ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

Crl. M.C.TMP No. 17 of 2020
&
Crl.M.A. (unnumbered) of 2020

Dated this the 5th day of May, 2020

ORDER

Crl. M.C.TMP No. 17 of 2020

Admit.

Learned Public Prosecutor takes notice for the first respondent. Issue notice to the second respondent through speed post.

Crl.M.A. (unnumbered) of 2020

There shall be an interim stay of all further proceedings in Crime No.718 of 2020 of the Kottarakkara Police Station, for a period of two months.

V.G.ARUN
JUDGE

Sc1/5.5